# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A.No.213/2002

Wednesday this the 3rd day of April, 2002

## CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

- T.Bennet, aged 43 years
   Sub Divisional Engineer
  (Accpetance Testing), Switching,
   Office of the Divisional Engineer,
   Teleco, Switching,
   SRKM Hospital Road,
   Sasthamangalam, Trivandrum.4.
   residing at 186, Bengina Cottage,
   Opp.CSI Church,
   Christopher Nagar, Nagercoil.
- 2. T.V.Mathews, aged 41 years Sub Divisional Engineer (Acceptance Testing)Switching, Office of the Divisional Engineer, Telecom,Switching, Bharat Sanchar Nigam Limited, 2nd floor, Varkeys Super Market Building, Panampally Nagar, residing at Twin Bungalow, Manjadi PO,Thiruvalla.

::Repplicants

(By Advocate Mr. T.C.Govindaswamy)

v.

- Union of India, represented by the Secretary to the Government of India, Ministry of Communications, Department of Telecommunications, New Delhi.
- The Director General, Telecommunications, Bharat Sanchar Nigam Liited, New Delhi.
- 3. The Chief General Manager (Telecom) Bharat Sanchar Nigam Limited, Kerala Circle, Trivandrum.33.

(By Advocate Mr. P. Vijayakumar, ACGSC)

The application having been heard on 3.4.2002, the Tribunal on the same day delivered the following:

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## ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants 1&2 have filed this application for a declaration that they are entitled to be considered against the 33 1/3rd competitive quota vacancies in TES Group B which arose during the period 1991 to 1994 and for a direction to the respondents to consider the applicants against the said quota along with other candidates while conducting the supplementary examination in terms of the judgment of the Tribunal in OA 91/99. Seeking this benefit the applicants have made representations (Annexures.A7 and respondent. second respectively) to the any reply, with favoured not been applicants have apprehending that their claim would be overlooked while holding the supplementary examination, the applicants have filed this application.

- 2. When the application came up for admission Shri P.Vijayakumar, ACGSC took notice for the respondents. Counsel on either side state that the application may be disposed of directing the second respondent to consider Annexures.A7 and A8 representations of the applicants 1&2 respectively and to give them an appropriate reply within a reasonable time.
- In the light of the above submission of the learned counsel on either side, the application is disposed of directing the second respondent to consider the representations Annexures. A7 and A8 made by the applicants 1&2 respectively and to give themán appropriate reply within a period of two months from the date of receipt of a copy of this order. No costs.

Dated the 3rd day of April, 2002

T.N.T. NAYAR ADMINISTRATIVE MEMBER .v. HARIDASAN VICE CHAIRMAN

## APPENDIX

## Applicants' Annexures:

- 1. A-1: True copy of the judgement in CA No.8890/1996 dated 25.10.96 passed by the Hon'ble Supreme Court of India.
- 2. A-2: A true copy of the judgement in OA No.1497 of 1996 dated 1.5.98 passed by this Hon'ble Tribunal.
- 3. A-3: A true copy of the notification bearing No.5-7/98-DE dated 6.11.98 issued from the respondents' office.
- 4. A-4: A true copy of the letter No.Rectt/22/2/98 dated 23.3.1999 issued by the 3rd respondent.
- 5. A-5: A true copy of the No.1-1/98-STG-II dated 11.1.99 issued from the respondents office.
- 6. A-6: A true copy of the judgement in OA No.91 OF 1999 dated 27.4.2001 passed by this Hon'ble Tribunal.
- 7. A-7: A true copy of the representation dated 5.6.2001 submitted by the 1st applicant to the 2nd respondent.
- 8. A-8: A true copy of the representation dated 10.6.2001 submitted by the 2nd applicant to 2nd respondent.

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